

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

RADIUS & DESERVE LAND DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE DEVELOPMENT SERVICES AT MUMBAI, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Radius & Deserve Land Developers Private Limited PAN no.: AAGCA7060F CIN: U45201MH2006PTC166575
2.	Address of the registered office	Deserve, CST Road Junction, Opp. University of Mumbai Premises, Kalina, Santacruz (East), Bandra Suburban, Mumbai 400098, Maharashtra
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	SRA project at Magathane, Borivali East, Mumbai, 400066
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	The Company did not have any operations in the previous financial year.
7.	Number of employees/ workmen	-
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please contact on: irp.radiusanddeserve@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For detailed EOI and eligibility criteria, please contact on: irp.radiusanddeserve@gmail.com
10.	Last date for receipt of expression of interest	19 th February 2025 by 03:00 P.M.
11.	Date of issue of provisional list of prospective resolution applicants	19 th February 2025 by 09:00 P.M.
12.	Last date for submission of objections to provisional list	20 th February 2025 by 03:00 P.M.
13.	Date of issue of final list of prospective resolution applicants	20 th February 2025 by 05:00 P.M.
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th February 2025 by 06:00 P.M.

15.	Last date for submission of resolution plans	03 rd March 2025
16.	Process email id to submit Expression of Interest	irp.radiusanddeserve@gmail.com

Note: Pursuant to the Hon'ble NCLT order dated 06th December 2024, the CIRP of the Corporate Debtor is due for completion by 05th March 2025. As none of the resolution plans received thus far have been approved, the COC is providing a final opportunity for the submission of a Resolution Plan. Accordingly, the timelines for submission of the Expression of Interest (EOI) and the subsequent Resolution Plan have been curtailed to ensure compliance with the NCLT-mandated timeline while maximizing value for stakeholders. Please note that the timelines will be subject to any further orders that may be passed by the Hon'ble NCLT in the CIRP of the Corporate Debtor.

Prajakta



Aegis Resolution Services Private Limited
through authorised signatory Prajakta Menezes
As Resolution Professional of Radius & Deserve Land Developers Private Limited
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2025
Reg. Address: 106, 1st Floor, Kanakia Atrium 2,
Cross Road A, Behind Courtyard Marriott,
Chakala, Andheri East, Mumbai - 400093
Email: prajakta@prmlegal.in , irp.radiusanddeserve@gmail.com

Date: 15.02.2025

Place: Mumbai